

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 224/MP/2021  
Petition No. 225/MP/2021  
Petition No. 233/MP/2021**

**Coram:  
Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member**

**Date of Order: 13<sup>th</sup> November, 2021**

**Petition No. 224/MP/2021**

**In the matter of**

Petition under section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, seeking release of the Connectivity Bank Guarantee No. 007GM07182250003, amounting INR 5,00,00,000/- issued on 13.08.2018 by the Petitioner to the Respondent No. 1/CTUIL

**And**

**In the matter of**

**Adani Wind Energy Kutch One Limited,**  
(formerly known as Adani Green Energy Three Limited),  
Adani Corporate House, Shantigram,  
Near Vaishno Devi Circle, S G Highway, Khodiyar,  
Ahmedabad- 382 421, Gujarat

**.....Petitioner**

**Vs**

**1. Power Grid Corporation of India Limited,**  
Saudamini, Plot No. 2, Sector-29, Near IFFCO Chowk,  
Gurgaon, Haryana-122 001.

**2. Central Transmission Utility of India Limited,**  
CTU-Planning (1st Floor-A Wing),  
Saudamini, Plot No. – 2, Sector- 29, Near IFFCO Chowk Metro Station,  
Gurgaon-122 001

**3. Solar Energy Corporation of India Limited,**  
6th Floor, Plate-B, NBCC Office Block Tower-2,  
East Kidwai Nagar, New Delhi -110 023.

**.....Respondents**

**Petition No. 225/MP/2021**

**In the matter of**

Petition under section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, seeking release of the Connectivity Bank Guarantee No. 007GM07182250002, amounting INR 5,00,00,000/- issued on 13.8.2018 by the Petitioner to the Respondent No. 1/ CTUIL

**And**

**In the matter of**

**Adani Wind Energy Kutch One Limited,**  
(formerly known as Adani Green Energy Three Limited),  
Adani Corporate House, Shantigram  
Near Vaishno Devi Circle, S G Highway, Khodiyar,  
Ahmedabad- 382 421, Gujarat

**.....Petitioner**

**Vs**

**1. Power Grid Corporation of India Limited,**  
Saudamini, Plot No. 2, Sector-29, Near IFFCO Chowk,  
Gurgaon, Haryana-122 001.

**2. Central Transmission Utility of India Limited,**  
CTU-Planning (1st Floor-A Wing),  
Saudamini, Plot No. – 2, Sector- 29, Near IFFCO Chowk Metro Station,  
Gurgaon-122 001

**3. Solar Energy Corporation of India Limited,**  
6th Floor, Plate-B, NBCC Office Block Tower-2,  
East Kidwai Nagar, New Delhi -110 023.

**.....Respondents**

**Petition No. 233/MP/2021**

**In the matter of**

Petition under section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, seeking release of the Connectivity Bank Guarantee No. 007BG07192980002, amounting INR 5,00,00,000/- issued on 25.10.2019 by the Petitioner to the Respondent No. 1.

**And**

**In the matter of**

**Adani Wind Energy Kutch Five Limited,**  
(formerly known as Adani Green Energy Three Limited),  
Adani Corporate House, Shantigram  
Nr. Vaishno Devi Circle, S G Highway, Khodiyar,  
Ahmedabad- 382 421, Gujarat

**.....Petitioner**

**Vs**

**1. Power Grid Corporation of India Limited,**  
Saudamini, Plot No. 2, Sector-29, Near IFFCO Chowk,  
Gurgaon, Haryana-122 001.

**2. Central Transmission Utility of India Limited,**  
CTU-Planning (1st Floor-A Wing),  
Saudamini, Plot No. – 2, Sector- 29, Near IFFCO Chowk Metro Station,  
Gurgaon-122 001

**3. Solar Energy Corporation of India Limited,**  
6th Floor, Plate-B, NBCC Office Block Tower-2,  
East Kidwai Nagar, New Delhi -110 023.

**.....Respondents**

**ORDER**

The Petitioners, Adani Wind Energy Kutch One Limited and Adani Wind Energy Kutch Five Limited, have filed the above three Petitions, namely, Petition No. 224/MP/2021, Petition No. 225/MP/2021 and Petition No. 233/MP/2021 under Section 79 of the Electricity Act, 2003 seeking release of the Connectivity Bank Guarantee furnished to PGCIL/CTUIL.

2. The Petitioners have made the following prayers:

**In Petition No. 224/MP/2021**

*“(a) Direct CTUIL/ PGCIL to release Bank Guarantee bearing nos. 007GM07182250003 for an amount ₹5,00,00,000/- furnished by the Petitioner;*

*(b) Direct CTUIL/ PGCIL to accept the amount of ₹50 lakh by way of alternative mode of payment such as NEFT or RTGS or any other mode of wire transfer or cheque or Demand Draft; and*

*(c) In the interim, grant ex-parte direction to CTUIL/ PGCIL not to encash the CONN-BG of ₹5 crore, including restraining from taking any other coercive action against the Petitioner, in case the Petitioner deposits the requisite amount of ₹50 lakh as stated in the present petition.”*

**In Petition No. 225/MP/2021**

*“(a) Direct CTUIL/ PGCIL to release Bank Guarantee bearing nos. 007GM07182250002 for an amount ₹5,00,00,000/- furnished by the Petitioner;*

*(b) Direct CTUIL/ PGCIL to accept the amount of ₹50 lakh by way of alternative mode of payment such as NEFT or RTGS or any other mode of wire transfer or cheque or Demand Draft; and*

*(c) In the interim, grant ex-parte direction to CTUIL/ PGCIL not to encash the CONN-BG of ₹5 crore, including restraining from taking any other coercive action against the Petitioner, in case the Petitioner deposits the requisite amount of ₹50 lakh as stated in the present petition.”*

**In Petition No. 233/MP/2021**

*“(a) Direct CTUIL/ PGCIL to release Bank Guarantee bearing nos. 007BG07192980002 for an amount ₹5,00,00,000/- furnished by the Petitioner;*

*(b) Direct CTUIL/ PGCIL to accept the amount of ₹3.50 crore by way of alternative mode of payment such as NEFT or RTGS or any other mode of wire transfer or cheque or Demand Draft; and*

*(c) In the interim, grant ex-parte direction to CTUIL/ PGCIL not to encash the CONN-BG of ₹5 crore, including restraining from taking any other coercive action against the Petitioner, in case the Petitioner deposits the requisite amount of ₹3.5 crore as stated in the present petition.”*

2. The learned counsel for the Petitioners vide letter dated 10.11.2021 has sought permission to withdraw the Petition No. 224/MP/2021, Petition No. 225/MP/2021 and Petition No. 233/MP/2021 and has requested to adjust the filing fees paid in these Petitions against the Petitions to be filed by the Petitioners in near future.

3. The Petitions are being decided by circulation. In view of the submissions of the learned counsel for the Petitioners vide its letter dated 10.11.2021, the Petitioners are permitted to withdraw the present Petitions. The filing fees deposited

by the Petitioners in respect of its Petitions shall be adjusted against the Petitions to be filed by the Petitioners in future.

3. Accordingly, the Petition No. 224/MP/2021, Petition No. 225/MP/2021 and Petition No. 233/MP/2021 are disposed of as withdrawn.

**Sd/-  
(P.K.Singh)  
Member**

**sd/-  
(Arun Goyal)  
Member**

**sd/-  
(I.S. Jha)  
Member**

**sd/-  
(P.K. Pujari)  
Chairperson**